

[Mr. Speaker]

to expunge such remarks, if an hon. Member gets up and goes on making a speech before I allow him to do so.

Shri Braj Raj Singh: May I make a submission?

Mr. Speaker: Even the original submission was wrong; further submissions will be "wronger" still!

Shri Braj Raj Singh: There is nothing unparliamentary or undignified in what I said.

Mr. Speaker: But he spoke without being called by the Chair. If that is allowed, how are we to carry on the proceedings? There is one rule (Rule 389) at the end of the Rules of Procedure empowering the Chair to regulate the proceedings of the House. How can anyone occupying the Chair regulate the proceedings if hon. Members speak without permission? If the hon. Member gets sufficiently strong in his party, may be one day he may occupy the Chair. Whoever may occupy the Chair, unless the Chair calls on an hon. Member, no hon. Member ought to speak. If one hon. Member goes on speaking, a number of other hon. Members will also go on speaking, and the Chair will have no control over the proceedings. The Chair cannot see whether what is spoken is relevant or irrelevant if all the 500 hon. Members can speak at a time. I think the hon. Member should consider calmly and coolly whether he would advise anybody, including a member of his own Group, to do like this.

We shall now go on to the next item.—**Shri Morarji Desai.**

12.09 hrs.

APPROPRIATION (No. 5) BILL*

The Minister of Finance (Shri Morarji Desai): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

RE: INDIAN POST OFFICE
(AMENDMENT) BILL

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, I want to make one request that item No. 4 on the Order Paper may be taken up before item No. 3 on the Order Paper. My hon. friend has consented to it and if the House would agree, it can be taken up now....

Mr. Speaker: I think the other Bill is not a part-heard Bill. Both these are small Bills. The hon. Minister may move his Bill first.

Dr. P. Subbarayan: Sir, I beg to move:

"That the Bill further to amend the Indian Post Office Act, 1898, be taken into consideration."

Sir, this is a short Bill to introduce the metric system... (Interruptions.)

Shri Tangamani (Madurai): Sir, we are not prepared for that Bill because it was expected that the Bill in item No. 3 will go for the rest of the day. Originally it was to be referred to the Select Committee and the time given was 3 hours. If it is not to be referred to the Select Committee, the time may be extended. There was no possibility of item No. 4 being reached today itself. Therefore, Sir, it will not be fair if you allow that item to be taken up now.

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†Introduced with the recommendation of the President.